GOVERNMENT OF INDIA POWER LOK SABHA

STARRED QUESTION NO:41 ANSWERED ON:26.02.2015 ALLOCATION OF POWER TO STATES Ram Mohan Naidu Shri Kinjarapu;Udasi Shri Shivkumar Chanabasappa

Will the Minister of POWER be pleased to state:

(a) the criteria/norms fixed for allocation of power from the Central Power Generating Stations to the States/UTs;

(b) whether allocation of power to States/UTs is much less than their requirement/demand;

(c) if so, the details of demand and allocation of power during the last three years and the current year, State/UT-wise along with the reasons for mismatch between demand and allocation;

(d) whether requests have been received for allocation of additional power over and above their allocated share, if so, the details thereof and the action taken thereon, State/UT-wise; and

(e) the steps taken/proposed to be taken to meet the shortage of power in the current and the ensuing years?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 41 TO BE ANSWERED IN THE LOK SABHA ON 26.02.2015 REGARDING ALLOCATION OF POWER TO STATES.

(a): The details of norms/guidelines for the allocation of power to States/Union Territory (UTs) are at Annex-I.

(b) & (c): The allocation of power from Central Generating Stations (CGSs) to various States / UTs in the country is done as per the extant guidelines and the entire capacity stands fully allocated at any point of time. Electricity being a concurrent subject, supply and distribution of electricity to various consumers in a State / UT is within the purview of the respective State Government / State Power Utility. The Central Government only supplements the efforts of the State Governments by establishing power plants and transmission systems in the Central Sector through Central Power Sector Undertakings (CPSUs). The State/UT-wise details of allocation from CGSs and peak demand in the country during last three years and the current year (April, 2014 to January,2015) are enclosed at Annex-II.

(d): Yes, Madam. The State/UT wise details of request received and the action taken is at Annex-III.

(e): The remedial steps taken by the Government to meet the shortage of power, inter alia, are:

(i) Capacity addition of 1,18,537 MW (including 88,537 MW conventional and 30,000 MW renewable) during the 12th Plan, i.e. by 2016-17. As against this, about 52,738 MW from conventional sources has been achieved till 09.02.2015 and about 9120 MW from renewable sources till 31.01.2015.

(ii) Construction of 1,07,440 ckm transmission lines and setting up of 2,82,740 MVA transformation capacity during the 12th Plan, i.e. by 2016-17. As against this, 50,503 ckm of transmission lines and 1,64,924 MVA of transformation capacity have been achieved till January, 2015.

(iii) The gap in indigenous coal availability is being met through enhanced coal production and coal imports for increased generation by thermal plants.

(iv) Government of India has taken initiative to prepare State specific Action Plans for providing 24X7 Power For All (PFA) in partnership with the States.

(v) Two new schemes have been approved by the Government of India, namely, Deendayal Upadhyaya Gram Jyoti Yojana and Integrated Power Development Scheme for strengthening of sub-transmission and distribution networks and for segregation of agricultural feeders to give adequate and reliable supply and reduce line losses.

(vi) Renovation & Modernization (R&M) of old thermal power plants is planned by concerned State and Central Power Utilities for improving the Plant Load Factor of existing power stations leading to increase generation.

(vii) Promotion of energy conservation, energy efficiency and other demand side management measures are undertaken.

(viii) In order to support financial viability of State Distribution Utilities (Discoms), the Central Government had notified a Financial Restructuring Plan (FRP).

(ix) Expeditious resolution of issues relating to Environmental and forest clearances for facilitating early completion of generation and transmission projects.